

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH

LUCKNOW

O.A. No. 168/90

S.A. Kidwai

Applicant.

versus

Union of India & ors.

Respondents.

Hon. Mr. A.B. Gorthi, Adm. Member.

Hon. Mr. S.N. Prasad, Judl. Member.

(Hon. Mr. A.B. Gorthi, A.M.)

Heard the learned counsel for the parties.

The learned counsel for the applicant states that the relief sought by him has already been granted. hence the Original Application has become infructuous.

The application is therefore, dismissed as infructuous. Parties to bear their own costs.

. J.M.

Lucknow Dated: April 1, 1991.

Shakeel/